

**CENTRAL ELECTRICITY REGULATORY COMMISSION
NEW DELHI**

Petition No.125/MP/2021

Subject : Petition under Sections 62 and 79 (1) of the Electricity Act, 2003 read with related provisions of Regulations 48 (1)(a), 48 (1)(b), 54 and 55 under Chapter-10 of the Central Electricity Regulatory Commission (Terms and Conditions of Tariff) Regulations, 2014 and Regulations 66 (1), 66 (2), 76 and 77 under Chapter-15 of the Central Electricity Regulatory Commission (Terms and Conditions of Tariff) Regulations, 2019 for approval of Determination of Normative Plant Availability Factor (NAPAF) and relaxation of norms for Auxiliary Energy Consumption (AEC) in respect of 60 MW Turrial Hydro Electric Plant.

Date of Hearing : **13.6.2023**

Coram : Shri Jishnu Barua, Chairperson
Shri I.S Jha, Member
Shri Arun Goyal, Member
Shri Pravas Kumar Singh, Member

Petitioner : NEEPCO

Respondents : Power & Electricity Department, Mizoram & 3 Ors.

Parties Present: Shri Ripunjoy Bhuyan, NEEPCO

Record of Proceedings

During the hearing, the representative for the Petitioner made oral submissions in the matter. He also submitted that the model study submitted to CEA for examination has been agreed to by CEA vide its letter dated 30.9.2020. Accordingly, the representative prayed that NAPAF and Auxiliary Energy Consumption in respect of the generating station, may be relaxed for the periods 2014-19 and 2019-24 respectively.

2. None appeared on behalf of the Respondents, despite notice.

3. The Commission, directed the Petitioner to file the following additional information, on or before **17.7.2023**, after serving copy to the Respondents:

- (a) Actual PAF for the period 2021-22 and 2022-23.
- (b) Status of revision of design energy by CEA.
- (c) The month wise 10 daily discharge data as per design and as per actual for the period 2014-19 and 2019-24.
- (d) Calculations in support of relaxation sought for Auxiliary Energy Consumption giving breakup of design auxiliary load with actual auxiliary load and reason for the difference, if any.

4. The Respondents are permitted to file their reply, if any, on or before **24.7.2023**, after serving copy to the Petitioner, who may file its rejoinder, if any, by **31.7.2023**.



5. Subject to the above, order in the petition was reserved.

By order of the Commission

Sd/-
(B Sreekumar)
Joint Chief (Law)

